

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14700/2020

(Arising out of impugned final judgment and order dated 04-09-2020 in MB No. 14714/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GALLANTT ISPAT LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124951/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124954/2020-EXEMPTION FROM FILING O.T. and IA No.124952/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. K. V. Vishwanathan, Sr. Adv.
Mr. Shekhar Prit Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Dasti, in addition, on standing counsel for the State
of Uttar Pradesh is also allowed.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)